SLP(C)No. 15193 OF 2001
ITEM No.17 Court No.12 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15193/2001

(From the judgement and order dated 17/04/2001 in WP 1818/2001 of The HIGH COURT OF BOMBAY)

MANGESH JAYWANT TATNIS Petitioner (s)

VERSUS

MINOO R. MISTRY (D) BY LRS. & ORS. Respondent (s)
(With prayer for interim relief)

Date : 14/09/2001 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. Ranjit Kumar, Sr. Adv.
Mr. A.P. Mayee, Adv.
Mr. Rajendra Pai, Adv.
Mr. Ajit Kocharckar, Adv.
Mr. C.K. Sasi, Adv.

For Respondent (s) Nos. 2 & 3 Mr. Nikhil M. Sakhardande, Adv.
Ms. Meenakshi Sakhardande, Adv.
for Ms. Ruby Singh Ahuja, Adv.

UPON hearing counsel the Court made the following
O R D E R

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.SP2
Issue notice. Counsel for respondent Nos. 2 & 3 takes notice. Let notice go to other respondents.
Until further orders, the status quo in the matter of possession as obtainining today shall be maintained.

.SP1

Sarita (Radha Rani Bhatia) @@
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Court Master@@
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